



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART III

Judicial Department

THE HIGH COURT OF KERALA

NOTIFICATION

No. B4(A)-1489/2014. 24th May 2017.

In exercise of the powers conferred by Section 13 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), the High Court of Kerala hereby:

- (i) appoints Shri Abdulla, N. P., Nedungattukudy House, Mudickal P. O., Perumbavoor, Ernakulam as Honorary Special Judicial Magistrate of the Second Class-I, Ernakulam for a period of one year with effect from the date of assumption of charge, as such
- (ii) confers upon the said Shri Abdulla, N. P., all the powers conferred upon a Magistrate of the Second Class under the said code in regard to cases generally arising in the corporation area of Ernakulam District and empowers him to try such cases sitting singly in the said area;
- (iii) further confers upon him under section 261 of the said Code, the powers to try summarily the offences set out earlier.

By order,

K. BABU,

Kochi-682 031. Registrar (Subordinate Judiciary).

NOTIFICATION

No. B1(A)-62/2017. 24th May 2017.

(i)

In exercise of the powers conferred by Section 11(3) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoints the persons mentioned in Column (1) of the Schedule hereto attached to be the Judicial Magistrate of the First Class to preside over the Court specified against their names in column (2) thereof from the date on which they take charge.

SCHEDULE

Name	Court
(1)	(2)
Sri Krishnankutty, K. V.	Judicial Magistrate of First Class, Koyilandi
Smt. Indu, P.	Munsiff-Magistrate, Payyoli
Sri Sivadas, S., Nyayadhikari, Koduvally at Thamarassery	Judicial Magistrate of First Class, Thamarassery

(ii)

In exercise of the powers conferred by sub-section (1) of Section 260 of the Code of Criminal Procedure 1973, the High Court of Kerala hereby specifically empowers the Judicial Magistrates of the First Class mentioned in Column (2) of the Schedule hereto attached to try in a summary way all the offences mentioned in the said sub-section.

SCHEDULE

<i>Name of the Judicial Magistrate of the First Class</i>	<i>Court</i>
(1)	(2)
Sri Krishnankutty, K. V.	Judicial Magistrate of First Class, Koyilandi
Smt. Indu, P.	Munsiff-Magistrate, Payyoli
Sri Sivadas, S., Nyayadhikari, Koduvally at Thamarassery	Judicial Magistrate of First Class, Thamarassery.

By order,

K. BABU,

Kochi-682 031. *Registrar (Subordinate Judiciary).***Office of the Chief Judicial Magistrate, Thrissur**

NOTIFICATION

No. B3-5480/2017. *23rd May 2017.*

Sub:—Judiciary—Appointment of Judicial Magistrates of the First Class—Notification—reg.

Ref:—(1) Order No. B1 (A)-62/2017 dated 16-5-2017 of the Hon'ble High Court of Kerala.

(2) Notification under section 11(3) dated 17-5-2017 of the Hon'ble High Court of Kerala.

In exercise of the powers conferred by the sub section (1) of Section 14 of the Code of the Criminal Procedure 1973 (Act 3 of 1974) the Chief Judicial Magistrate, Thrissur hereby defines the local areas shown in Column No. II within which the persons mentioned in Col. No. I of the schedule hereunder may exercise all or any of the powers which may be invested under the code from the date of taking charge.

SCHEDULE

<i>Column No. I</i>	<i>Column No. II</i>
<i>Name of Officer</i>	<i>Name of Police Station</i>
Sri Suresh, P. M., Judicial Magistrate of the First Class, Chavakkad	Guruvayur Chavakkad Pavaratty Vatanapilly Guruvayur Temple Vanitha P. S., Thrissur City (Offences coming within the limits of Guruvayur, Guruvayur temple and Pavaratty P. S.) Rural Vanitha P. S. (within the limits of Kunnankulam sub division)

(Sd.)

*Chief Judicial Magistrate.***Chief Judicial Magistrate Court, Kalpetta, Wayanad**

NOTIFICATION

No. C-4092/2017.

24th May 2017.

Read:—Order No. B1 (A)-62/2017 (3) dated 21-4-2017 of the Hon'ble High Court of Kerala.

In exercise of the powers conferred upon the undersigned under Section 14 (1) of the Code of Criminal Procedure 1973 (Act 2 of 1974) the Chief Judicial Magistrate, Kalpetta hereby defines the local limits of the area shown under Column II of the Schedule given below within which the Judicial Magistrate of First Class specified under Column I of the said schedule may exercise all or any of the powers as Judicial First Class Magistrates within which they have been invested by the High Court and the code with effect from his taking charge as Judicial Magistrate of First Class where he has been appointed vide the order read as above.

SCHEDULE

<i>Sl. No.</i>	<i>Name of Magistrate Posted with the name of the Court</i>	<i>Local limits of jurisdiction specifying Police Station wise list</i>
I	II	
1	Sri Biju, M. C., Judicial I Class Magistrate (Munsiff), Kalpetta	Offences/Petitions u/s 138 of Negotiable Instruments Act and all petty offences within the limits of Kalpetta, Meppadi and Vythiri Police Stations

Note:—Hon'ble High Court of Kerala vide Notification No. D3 (A)-10925/2004 dated 4-10-2004 has conferred upon the Munsiff, Kalpetta, the powers of Judicial Magistrate of the First Class.

P. SABARINATHAN,

*Chief Judicial Magistrate,
Kalpetta.*